

Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Advisory Council Rules, 1987

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Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Advisory Council Rules, 1987

In exercise of the powers conferred by Section 152 read with Section 153 of the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987 (Act No. 30 of 1987) the Governor of Andhra Pradesh hereby makes the following rules as the same having been previously published as required by subsection (1) of Section 153 of the said Act.

1. Short title :-

These rules, may be called the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Advisory Council Rules, 1987.

<u>2.</u> . :-

In these rules, unless the context otherwise requires,

(a) Act' means Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987.

(b) Council' means the Advisory Council constituted under Section 152 of the Act.

<u>3.</u>.:-

The Non-Official members referred to in sub-section (1) of Section 152 of the Act shall be nominated by the Government for a period of three years. A person who is or was a non-official member shall be eligible for renomination. The Government may at its discretion reconstitute the Council at any time for its proper functioning.

<u>4.</u> . :-

The subjects on the agenda before the meeting shall be taken up and disposed of in the order in which they are appearing in the Agenda for the meeting unless the Council decides to give precedence to any subject or subjects on the agenda. No subject which is not on the agenda, shall be taken up at a meeting except with the concurrence of the Chairman.

<u>5.</u>.:-

The officer of the Council shall be situated at Hyderabad where the meeting shall ordinarily be held as and when found necessary. Normally fifteen days notice shall be given for every meeting of the Council, while in cases of emergency a shorter notice shall be enough :

Provided that the meeting of the Council may be held at any place other than Hyderabad, if the Chairman considers it necessary at any time.

<u>6.</u>.:-

The Chairman shall preserve order and shall decide all points of order arising at, or in connection with, the meetings. There shall be no discussion, on any point of order and the decision of the Chairman on any point of order shall be final.

7. . :-

The quorum for any meeting shall be three and all questions which may come up before the Council at any meeting shall in case of difference of opinion among the members, be decided by a majority of the members present and voting at the meeting and when the votes are equally divided, the Chairman shall have and exercise a second or casting vote.

<u>8.</u>.:-

Minutes of the proceedings at each meeting of the Council shall be signed by the Chairman. Any minute of dissent shall be recorded, if required by the members of the Council dissenting. Within seven days of the date of meeting, a copy of the minutes of the proceedings of such meeting shall be sent to the Government and office of the Commissioner.

10. . :-

It shall be the duty of the Convenor-

(a) to prepare the agenda and fix the dates of the meeting of the Council in consultation with the Chairman ;

(b) to circulate notices and agenda papers of the meetings ;

(c) to arrange for and attend the meetings of the Council ;

(d) to keep a record of the meetings of the Council ;

(e) to place all matters referred to the Council by the Government before the next meeting of the Council ;

(f) to attend to all correspondence relating to the Council;

(g) any other duties as may be assigned to him by the Government from time to time.

<u>11.</u> . :-

The Non-Official members of the Council and the persons invited shall, in respect of journeys performed by them to attend the meetings of the Council be entitled to draw travelling allowance and Daily Allowance as per the orders issued in G.O.Ms. Nos.115, 125, 132, Finance and Planning (FWTA) Department, Dt. 16-4-79, 13-4-82 and 16-4-82 respectively and G.O.Ms.No.169, Finance and Planning (TA) Dept., 19-7-88. The Commissioner shall be the controlling and counter-signing authority in respect of the travelling allowance bill of the members of the Council.

<u>12.</u> . :-

A Non-Official member shall cease to hold office if he absents himself from three consecutive meetings of the Council.